

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of
India (Insolvency Resolution Process for Corporate Persons)
Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
JANATA CHEMICALS PVT LTD**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Janata Chemicals Pvt Ltd
2	Date of Incorporation of Corporate Debtor	15 April 2011
3	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Mumbai
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U74120MH2011PTC216324
5	Address of The Registered Office and Principal Office (If Any) Of Corporate Debtor	612, Janki Centre, Off Veera Desai Road, Andheri (W), Mumbai 400053, Maharashtra
6	Insolvency Commencement Date in Respect of Corporate Debtor	07/04/2017, (As per order of NCLT dated 07/04/2017 in Company Petition no 33/2017)
7	Estimated Date of Closure of Insolvency Resolution Process	04/10/2017, (180 days from the Insolvency Commencement date)
8	Name, Address, Email Address and The Registration Number of The Interim Resolution Professional	Mr. Amit Gupta A-701, Gundecha Symphony, Veera Desai Road, Near Country Club, Andheri West 400053 caamith.gupta@gmail.com IBBI/IPA-001/IP-P00016/2016- 2017/10040
9	Last Date for Submission of Claims	21/04/2017

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process against **M/s Janata Chemicals Pvt Ltd** on 15/03/2017 via order dated 07/04/2017.

The creditors of **M/s Janata Chemicals Pvt Ltd**, are hereby called upon to submit a proof of their claims on or before 21/04/2017 to the Interim Resolution Professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 8/04/2017

Place: Mumbai

**SD/-
Amit Gupta
Interim Resolution Professional**